

(e) if not, the reasons therefor?

(b) Does not arise.

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) and (b) The Central Institute of Vocational Education has been set up at Bhopal in July, 1993. The Institute will function as an apex level research and development institute and will provide academic and technical support to the Vocational Education Programme at the national level.

(c) No, Sir.

(d) Does not arise.

(e) After rescinding of Roller Flour Mills (Licensing & Control) Order, 1957, in October, 1986, Government has no control over the price and distribution of wheat products of flour mills.

Decontrol of Molasses

3026. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of FOOD be pleased to state:

(d) to (e) Under the Centrally Sponsored Scheme on Vocationalisation of Secondary Education, assistance is given to States/UTs to set up State Institute of Vocational Education to provide research and development support to the Vocational Education Programme at the State level.

(a) whether the Union Government have issued instructions to ensure passing of fifty per cent of sale realisation from sale of molasses to the sugarcane growers who supplied cane to sugar mills;

Supply of Wheat to Flour Mills

3025. SHRI J. CHOKKA RAO: Will the Minister of FOOD be pleased to state:

(b) if so, the details thereof; and

(a) whether wheat is supplied to the Flour Mills at subsidised rates;

(c) if not, the date by which these are likely to be implemented to give benefit to cane growers from the decontrol of sugar molasses?

(b) if so, the rate at which it was supplied to them during 1992-93;

(c) whether the Government have any control over the price of atta sold by the mills in the open market;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI KALP NATH RAI): (a) to (c) Additional income derived from the sale of by-products, including molasses, is taken into account while computing the notified cost of production of sugar. Excess realisation by the sugar factories based on the aforesaid cost of production is required to be shared between the cane growers and the sugar factories as provided under Clause 5A of the Sugarcane (Control) Order, 1966.

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI KALP NATH RAI): (a) No, Sir.